

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 37 OF 2016 &
IA NO. 93 OF 2016**

Dated: 12th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Lalpur Wind Energy Pvt. Ltd.

...Appellant(s)

Versus

Karnataka Power Transmission Corporation Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Hemant Singh
Mr. Matrugupta Mishra

Counsel for the Respondent(s)

:

Ms. Pankhuri Bhardwaj for R-1 to R-3

ORDER

Learned counsel for Respondent Nos. 1 to 3 seeks three weeks more time to file reply. She may file the same on or before 03.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.08.2016 after serving copy on the other side.

List the matter on **22.08.2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk